

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNAOA No.305 of 2006Date of order : 12th July, 2006C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman

Smt. Bhagwanti Teneja & Ors. Applicant

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri J.K.Karn

Counsel for the respondents : Shri B.N.Gupta Id. ASC

O R D E R [ORAL]Justice P.K.Sinha, VC :-

Heard both sides in this application as well in the M.A. 359 of 2006 which is for condonation of delay in filing the instant original application. The applicant No.1, Bhagwanti Taneja, is the wife of late Jitendra Kumar Taneja who died in harness while working in the Postal Department on 26.10.2001, leaving behind three daughters out of whom two have joined her as applicants. It is submitted that after the death, a representation at



Annexure-A/1 dated 10.11.2001 was sent by the applicant no.1 for her appointment on compassionate ground as she had to look after her two unmarried daughters. It is submitted that thereafter another representation was also filed on 23.11.2001. Annexure-A/2 is pointed out which is a reply received by the applicant no.1 from the office of the Chief Postmaster General, Bihar Circle, Patna in response to her subsequent letter dated 8.3.2003 stating therein that the matter was under inquiry and she would be informed at proper time about the action taken.

2. The argument of the learned counsel for the applicant is that hapless widow has been waiting for a reply which the Chief Postmaster General had intimated vice Annexure-A/2 to be sent to her in due course. It is submitted that till now no reply has been received and the matter is still pending under consideration.

3. The ld. counsel for the respondents points out the delay that has occurred in filing this application.

4. In view of the circumstances as obtaining in this case as also in view of the intimation sent from the office of the Chief Postmaster General, Annexure-A/2, the delay is hereby condoned and M.A. 359 of 2006 is allowed.

5. In so far as the O.A. is concerned, from the record it appears that the

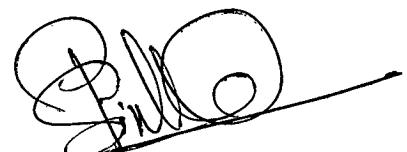


3.

mater has continued to be under consideration as no final reply has been received by the applicants.

6. In that view of the matter, the Chief Postmaster General, Bihar Circle, Patna [Respondent No.2] is directed to consider the pending representation and to take a decision on the prayer of the applicants also taking into consideration the facts revealed in this application, and to pass a reasoned order within three months of the receipt of a copy of this order. The applicant is hereby directed to make available to Respondent No.2 a copy of this application, with annexures within fifteen days of the receipt of the certified copy of the order.

7. With the aforesaid direction, this O.A. and M.A. 359 of 2006 are disposed of.



[P.K.Sinha]
Vice-Chairman

mps.